NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 39/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: Mr. Vyomesh M. Shah V/s

M/s. Vinca Developer Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242, 244 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mr. Rahul Che Mr. Nishet Dhr Shande, Mrs. Kh Rafani, Mr. Cha Advocates for t	ruva, Mr. Prakash rushbu shah for Petitions rag Bhavsav,	Den ,
M. M.	Burendia Da. Burendia La Indranil De La Aditya Mel La Vineet Uni S Sahana Ra La Mas Cyail Mangaldas Advocates jo	Sarab shmukh, hta, - nukrishnan, sumesh Amarchand a Respondent No. 264.	Vinet
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		(Cont on pg.2

Order TCP No.39/241-242,244/NCLT/MB/MAH/2016

For the Petitioner side mentioned the matter for interim relief, the Respondent side argued on the maintainability of the Company Petition stating that this CP is liable to be dismissed in limine.

On hearing the submissions of either side, the Bench hereby post this matter for orders on Tuesday i.e., 17th January, 2017.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)